

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 10251 OF 2025

BHUPESH GUPTA

..... APPELLANT(S)

VERSUS

RAVINDER KUMAR GOEL

..... RESPONDENT(S)

O R D E R

We find no grounds made out to interfere with the judgment and order passed by the National Company Law Appellate Tribunal, Principal Bench, New Delhi, confirming the order of the National Company Law Tribunal, Chandigarh Bench, Chandigarh.

The appeal is, accordingly, dismissed.

Pending application(s), if any, shall also stand dismissed.

.....J.
(SANJAY KUMAR)

.....J.
(SATISH CHANDRA SHARMA)

NEW DELHI;
AUGUST 18, 2025.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 10251/2025

BHUPESH GUPTA

Appellant(s)

VERSUS

RAVINDER KUMAR GOEL

Respondent(s)

(FOR ADMISSION and IA No. 189211/2025 - PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 18-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Appellant(s) :

Dr. Rajansh Thukral, Adv.
Ms. Surekha Thukral, Adv.
Mr. Sidhtath Thukral, Adv.
Mr. Ashwani Kumar, AOR
Ms. Iti Sharma, Adv.

For Respondent(s) :

UPON hearing the counsel, the Court made the following
O R D E R

The appeal is dismissed, in terms of the signed order.

Pending application(s), if any, shall also stand dismissed.

(DEEPAK GUGLANI)
AR-cum-PS

(PREETI SAXENA)
COURT MASTER (NSH)

(signed order is placed on the file)